

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO.2260/1995
M.A. NO.2940/1995

New Delhi this the 17th day of September, 1996.

HON'BLE SHRI JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN
HON'BLE SHRI R. K. AHOCJA, MEMBER (A)

1. All India Defence Civilian
Canteen Employees Union (Regd.)
through its General Secretary
Shri Mukesh Saxena employed as
Sales Incharge in A.F. Canteen,
New Delhi.
2. Shri Hem Bhatt S/O Shri Late
Khimanand Bhatt, employed as
Salesman, A.F. Canteen,
Race Course Road, New Delhi.
3. Shri Y. D. Sharma S/O Shri
M. D. Sharma employed as
Sales Attendant in Army
Hqrs. Canteen, Rajaji Marg,
New Delhi.
4. Shri T. M. Nair S/O Shri C.G. Nair,
employed as Accountant, A.F.
Canteen, Race Course,
New Delhi.
5. Shri V. K. Rana S/O Avtar Singh,
employed as Asstt. Manager,
A.F. Canteen, Hindon, U.P.
6. Shri A. D. Pillai S/O Shri Pillai,
employed as Salesman of WAC
Subroto Park,
New Delhi.
7. Shri John D'Silva S/O M. F.
D'Silva, employed as
Accounts Clerk of HQ Delhi
Area, Stn. Canteen, Mal Road,
Delhi.
8. Shri A. D. Khan S/O K. D. Khan,
employed as Incharge Liquor,
A.F. Stn. New Delhi,
Race Course, New Delhi.
9. Shri S. S. Tomar S/O Dharamvir
Singh, employed as Salesman
of A.F. Canteen, NOIDA, U.P.

... Applicants

(By Shri J. K. Kaushik, Advocate)

- Versus -

Union of India through
Secretary to Govt. of India,
Ministry of Defence,
South Block,
New Delhi.

... Respondent

(By Shri V. S. R. Krishna, Advocate)

The application having been heard on 17.9.1996
the Tribunal on the same day delivered the
following :

O R D E R

CHETTUR SANKARAN NAIR, J., CHAIRMAN —

Learned counsel for applicants submits that
the issues raised herein are covered by the
decision in Rajendra Jagarwal & 18 others vs.

Union of India & others 1996 (1) ATJ 376.

Recording the submission, we dismiss the
application as infructuous, without expressing
any opinion on merits.

No costs.

Dated, the 17th September, 1996.

R. K. Ahooja
(R. K. Ahooja)
Member(A)

Chettur Sankaran Nair
(Chettur Sankaran Nair, J.)
Chairman

/as/